

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 16 of 2021

IN THE MATTER OF:

Power Finance Corporation Ltd.

...Appellant

Vs.

M/s Entegra Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Deepak Khurana, Mr. Abhishek Bansal,
Advocates.**

For Respondent: Fereshte Sethna, Advocate

Mr. Abhishek Puri, Advocate for R1 to R3

ORDER

(Through Virtual Mode)

08.04.2021: Notice of R4 returned 'unserved'.

Learned Counsel for the Appellant undertakes to serve the notice through e.mail on R4.

Other Respondents have been served, however, nobody is present on behalf of them.

Learned Counsel for R1, 2 and 3 further seeks and is granted one week's time to file reply affidavit.

....contd./

Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Let the matter be fixed for **'Admission' (After Notice) on 20th May, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/kam